

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.104
C.P.(IB)/89(AHM)2022

Proceedings under Section 10 IBC

IN THE MATTER OF:

P.Prafull & Company Distributors Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 28/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tirath Nayak , Adv. (Proxy)

For the Respondent : Mr. Jaimin Dave, Adv. (Punjab National Bank)

ORDER
(Hybrid Mode)

This C.P.(IB)/89(AHM)2022 was dismissed by this Tribunal vide order dated 26.10.2023 and an appeal filed before Hon'ble NCLAT being Company Appeal No. 259 of 2023 was allowed vide order dated 14.02.2024 order of this Tribunal dated 06.10.2023 was revived by passing the order relvelant extract is as under:-

We set aside the order dated 26.10.2023 revive the application before the Adjudating Authority. We to obviate the further delya int eh matter, permit the Appellant to file necessary documents which was poined out the Adjudicating Authority within two weeks from today.

The Adjudicating Authority will fix a date after two weeks and proceed to her the application in accordance with law. Appeal is disposed of.

In compliance of the order of the Hon'ble NCALT an additional affidavit was filed in the registry by the applicant in the month of April, 2024.

However, today the proxy counsel seeks adjournment in the matter.

In view of the reqauest made by the proxy counsel for the applicnat matters stands adjourned.

Re-list on 10.09.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)